

Annexure-7

Name of the corporate debtor: M/s Mangalagiri Textile Mills Private Limited: Date of commencement of CIRP: 25/07/2024: List of creditors as on: 15/08/2025

List of operational creditors (Government dues)

(Amount in ₹)

| Sl. No. | Details of claimant | | Details of claim received | | Details of claim admitted | | | | Amount of contingent claim | Amount of any mutual dues, that maybe set off | Amount of claim under verification | Amount of claim not admitted | Remarks, if any |
|---------|--------------------------------------|-----------------------|---------------------------|----------------|---------------------------|-----------------|------------------------|---|----------------------------|---|------------------------------------|------------------------------|---|
| | Department | Government | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Whether related party? | % of voting share in CoC, if applicable | | | | | |
| 1 | Employee State Insurance Corporation | ESIC, Regional Office | 14-08-2024 | 8,64,649/- | 4,57,286/- | Government Dues | No | Nil | Nil | NA | 4,07,363/- | Nil | Claim submitted by ESIC on an ad hoc basis. RP collated the claim under Regulation 14 of the IBBI (CIRP) Regulations, 2016, on a best estimate basis, relying on information provided by the suspended management regarding the period of closure of the Corporate Debtor. The same was corroborated with electricity consumption |

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| | | | | | | | | | | | | | records obtained from APCPDCL. |
| 2 | Assistant Commissioner (ST) | Assistant Commissioner of State Tax | 24-08-2024 | 65,31,661/- | 65,31,661/- | Government Dues | No | Nil | Nil | NA | Nil | Nil | Claim submitted by Assistant Commissioner (ST), Mangalagiri Circle was admitted in full. However, the claim admitted may be subject to revision based on the outcome of the pending appeal before the "OFFICE OF THE APPELLATE ADDITIONAL COMMISSIONER (STATE TAXES)". |
| 3 | Assistant Commissioner (ST) | Assistant Commissioner of State Tax | 09-12-2024 | 17,45,340/- | 17,45,340/- | Government Dues | No | Nil | Nil | NA | Nil | Nil | The claim has been received after the period specified in Regulation 12(1) of the CIRP Regulations. RP categorised as acceptable and collated the claim under Regulation 14 of the IBBI |

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| | | | | | | | | | | | | | (CIRP) Regulations, 2016, on a best estimate basis, based on information made available on record by the Creditor and the suspended management. No reason was specified by the Creditor for belated submission of their claim. The CoC has recommended inclusion of this claim subject to condonation of delay and adjudication, as applicable, by the Hon'ble Adjudicating Authority. Admission of the claim for distribution or voting purposes shall be subject to further orders of the Hon'ble |
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| | | | | | | | | | | | | | Adjudicating Authority. |
| 4 | Commissioner | Mangalagiri Tadepalli Municipal Corporation | 23-01-2025 | 6,86,959/- | 5,05,722/- | Government Dues | No | Nil | Nil | NA | Nil | 1,81,237/- | The claim has been received after the period specified in Regulation 12(1) of the CIRP Regulations. Balance claim is under verification, for want of clarification. RP categorised as acceptable and collated the claim under Regulation 14 of the IBBI (CIRP) Regulations, 2016, on a best estimate basis, based on information made available on record by the Creditor and the suspended management. The CoC has recommended inclusion of this claim subject to condonation of |

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| | | | | | | | | | | | | | delay and adjudication, as applicable, by the Hon'ble Adjudicating Authority. Admission of the claim for distribution or voting purposes shall be subject to further orders of the Hon'ble Adjudicating Authority. The claim not admitted is related to CIRP period. |
| 5 | The Superintending Engineer, Operation Circle, CRDA | APCPD CL | 30-03-2025 | 2,95,40,770/- | 2,18,24,098/- | Government Dues | No | Nil | Nil | NA | 77,16,672/- | Nil | The claim has been received after the period specified in Regulation 12(1) of the CIRP Regulations. Balance claim is under verification, for want of clarification. RP categorised as acceptable and collated the claim under Regulation |

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| | | | | | | | | | | | | | 14 of the IBBI (CIRP) Regulations, 2016, on a best estimate basis, based on information made available on record by the Creditor and the suspended management. The CoC has recommended inclusion of this claim subject to condonation of delay and adjudication, as applicable, by the Hon'ble Adjudicating Authority. Admission of the claim for distribution or voting purposes shall be subject to further orders of the Hon'ble Adjudicating Authority. |
| | Total | | | 3,93,69,379/- | 3,10,64,107/- | - | - | - | - | - | 81,24,035/- | 1,81,237/- | |